

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3301  
TO BE ANSWERED ON 16.12.2024**

**PARTICIPATION OF WORKERS IN MANAGEMENT OF INDUSTRIAL  
SECTOR**

**3301. ADV. CHANDRA SHEKHAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether any discussions were held recently with representative bodies of commerce and industry regarding workers' participation in management in the industrial sector;**
- (b) if so, the outcome of those discussions;**
- (c) whether any seminars were also organised in this regard; and**
- (d) whether Government proposes to introduce any legislation on the subject, if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): Ministry of Labour and Employment regularly interacts with representative bodies of employees, employers and industry associations. During the meetings, various issues are deliberated including industrial relations and workers' participation in management.**

**The Industrial Disputes Act, 1947 has provisions for constitution of Works Committee and Grievance Redressal Committee to promote amity and good relations for resolution of disputes between the employer and workmen.**

**The Industrial Relations Code 2020 also has provisions for constitution of bipartite committees and negotiating union or negotiating council.**

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